

(11)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH

J A I P U R .

OA 34/95

Date of order: 19.2.1996

Mahendra Swaroop

: Applicant

Versus

Union of India and others

: Respondents

Mr. Virendra Lodha, counsel for the applicant

Mr. Manish Bhandari, counsel for the respondents

CORAM:

HON'BLE SHRI N.K.VERMA, MEMBER (ADMINISTRATIVE)  
HON'BLE SHRI RATTAN PRAJAPATI, MEMBER (JUDICIAL)

O R D E R

(PER HON'BLE SHRI N.K.VERMA, MEMBER (ADMINISTRATIVE))

As per the directions given by this Tribunal on 25.6.93 the respondents were required to verify whether the applicant had appeared in the typing speed test or not which was held on 23.2.1994 and if he had done so and passed the same, he would be granted all the consequential benefits thereto. The respondents have come out with the fact that the applicant had not passed the speed test held on 23.2.1994 and therefore his name was not in the panel and he has now been reverted by the impugned order at Annexure A-1. Shri Manish Bhandari also brought to our notice that he is basically a helper and he had obtained a stay in 1991 Annexure A-9 for continuance as a typist which continued till 25.6.93 the date of the order in the OA No.764/96. Since the action of the respondents is in compliance of the Tribunal's order, there is no case for the applicant

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to obtain any further relief in the terms he <sup>has</sup> prayed in the OA. The OA, therefore, dismissed at the admission stage itself.

*Rattan Prakash*  
(RATTAN PRAKASH )

MEMBER (J)

*N.K. Verma*  
( N.K. VERMA )

MEMBER (A)